

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: **27 JUN 1995**

APPLICATION NO. **1554 of 1995.**

APPLICANTS: **Sri.S.Anantha Ramu,**
V/S.

RESPONDENTS: **The Divisional Commercial Manager,**
Southern Railway,Mysore and others.

To

1. **Dr.M.S.Nagaraja, Advocate,**
No.11, Second Floor,
First Cross,Sujatha Complex,
Gandhinagar,Bangalore-560009.

2. **The General Manager,**
Southern Railway,
Park Town, Madras-600003.
(A copy of the application along with
its annexures is enclosed herewith for
further necessary action).

By Reg. post
Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal,Bangalore-38.

---XXX---

Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on **14-06-1995.**

Issued on
27/06/95

flv DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

9/

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH, BANGALORE.

ORIGINAL APPLICATION NO. 1554/ 1995

WEDNESDAY, THIS THE FOURTEENTH DAY OF JUNE, 1995.

SHRI JUSTICE P.K. SHYAMSUNDAR ... VICE CHAIRMAN

SHRI T.V. RAMANAN ... MEMBER (A)

Shri S. Anantha Ramu,
Aged about 26 years,
S/o late Shri Sathyanarayana,
No.97, Hamsa, II Main,
V Cross, Sarvabhowmanagar,
Bangalore - 560 061.

... Applicant

By Advocate Dr. MS Nagaraja)

Vs.

1. Divisional Commercial Manager,
Southern Railway,
Mysore.

2. Divisional Railway Manager,
Southern Railway,
Mysore.

3. Senior Personnel Officer,
Southern Railway,
Headquarters Officer,
Personnel Branch,
Madras - 600 003.

4. The General Manager,
Southern Railway,
Madras.

5. Union of India,
Represented by its Secretary,
Ministry of Railways,
New Delhi. ... Respondents

O R D E R

Shri Justice P.K. Shyamsundar, Vice Chairman:

Heard Dr. Nagaraja who appears in support of this application. We dispose this off at the admission stage

..... 2/-



2. The applicant is a clerk in the Railway administration who was hauled up in a departmental enquiry, wherein he was later found guilty of grave mis-conduct i.e., of decamping with Railway money. In the context, he was imposed the penalty of removal from service by the disciplinary authority. Perhaps, not knowing what was in store for him, the applicant preferred an appeal and in that appeal, he found it difficult to prove his innocence. But, then, he also found the appellate forum taking a more stringent view of the misconduct alleged resulting in the imposition of a higher punishment of dismissal instead of removal from service ordered by the disciplinary authority. From that order of dismissal from service, the applicant preferred a Revision Petition on 11.2.94 before the Revisional Authority, i.e., the General Manager, Southern Railway, as per Annexure A-8.

Surprisingly, we are told that the said revision petition has remained undisposed of even now and all that despite reminders. It is somewhat amazing to note how the revision petition should have been pending for over a year now. We do hope there were some strong reasons for the pendency of the revision petition, but, otherwise, we think it appropriate to direct the 4th respondent to dispose of the revision petition filed by the applicant as per Annexure A-8 and ensure its disposal within 4 weeks from the date of

- 3 -

receipt of a copy of this order. We direct a copy of this order along with a copy of this application and its enclosures be sent to the Respondent-4.

With this direction, this application stands disposed off finally. No costs.

Sd/-

(T.V. RAMANAN)
MEMBER (A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

psp.



TRUE COPY

[Signature]
27/6/95

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

B-819

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Contempt Petition No. 92/95 in

Dated: 21 DEC 1995

Application No. 1554 of 1995

Applicant(s) : Sri. S. Anantha Ramu,

V/s.

Respondents : Sri. M. B. Inamadar, Divisional Commercial Manager,
Southern Railways, Mysore and three others.,

To

1. Dr. M. S. Nagaraja, Advocate, No. 11, Second Floor,
First Main, Sujatha Complex, Gandhinagar,
Bangalore-560 009.

2. Sri. A. N. Venugopal Gowda, Advocate, No. 8/2,
First Floor, Opp:- Bangalore Hospital
South End Circle Near, R. V. Road, Bangalore-4.

Subject:- Forwarding of copies of the Orders passed by
Central Administrative Tribunal, Bangalore-38
-x-x-x-

A copy of the Order/Stay Order/Interim Order,
passed by this Tribunal in the above mentioned application(s)
is enclosed for information and further necessary action.
The Order was pronounced on 14-12-1995.

Shay
Deputy Registrar
Judicial Branches.

am*

-3-

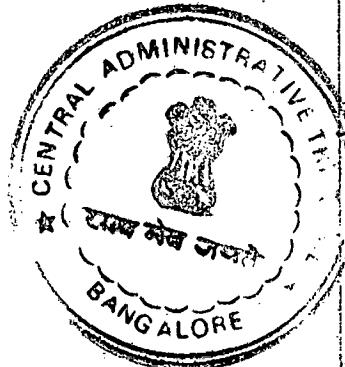
In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Pl. Smt. S. Amarnath, Ramu v/s. Mr. B. Inamadar, Divi
Comm. S. R. Iyer, Mysore

C.P [civil] Application No. 92 of 1995

ORDER SHEET (Contd.)

in O.A. No. 1554/95

Date	Office Notes	Orders of Tribunal
		<p><u>PKS VC/VR MA</u> 14th December 1995</p> <p style="text-align: center;"><u>ORDER</u></p> <p>Dr. M.S. Nagaraja, for the petitioner says that the department has complied with the directions of this Tribunal made in O.A. No. 1554/95 and that is also the stand of the department represented by Shri N.S. Prasad. In the circumstances now that we are told that the department has complied with the directions there is no need to proceed with the contempt</p> 

Date	Office Notes	Orders of Tribunal
		<p>proceedings. Accordingly these proceedings for contempt are dropped.</p> <p>Sd- <i>[Signature]</i> Sd- <i>[Signature]</i></p> <p>MEMBER [A] VICE-CHAIRMAN</p> <p>TRUE COPY</p> <p><i>Copy 1/2/1995</i></p> <p>Section Officer Central Administrative Tribunal Bangalore Bench Bangalore</p>